

**Shri S. N. Mishra:** So far as the progress report of the Second Plan is concerned, the hon. Member would see that a kind of progress report was included in the Third Plan document. No plan can be formulated unless there is an assessment of the performance in the past few years. So, to that extent the progress report is included in the Third Plan document. So far as the future is concerned, we are going to take steps to receive information in the required form. Previously we would have given information but that would have been of a mechanical nature; that would not have gone to the heart of the matter.

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WRITTEN ANSWERS TO  
QUESTIONS

**Indian Airmen in the Custody of Nagas**

**\*132. Shri P. C. Borooah:** Will the Prime Minister be pleased to state:

(a) whether Mr. A. Z. Phizo, now in London, recently offered to negotiate with the Government for the release of the four Indian airmen in the custody of the Naga hostiles; and

(b) if so, what has been the Government's reaction thereto?

**The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika):** (a) and (b). The Government of India have received no such offer from Phizo. It appears that in June, 1961, Mr. Gavin Young, a correspondent of *Observer*, London, wrote to the British Red Cross Society for their help in arranging the release of the aircrew. This request was passed on, through the International Red Cross, to the Indian Red Cross who informed us of this and enquired what they should do. They were told that the Red Cross representatives can be present along with the local Government officials at the time of the actual handing over of the aircrew. It seems that the Red Cross authorities have been in touch with Phizo about this

matter. They first suggested that the airmen should be handed over in November or December. The date was then put forward to March in a telegram believed to have been sent by Phizo to the International Committee of Red Cross. It is to be seen whether Phizo has any influence or authority to see that the airmen are, in fact, released according to his suggestion.

**Amount held up by Chinese in Tibet**

**\*136. Shri Agadi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that large sums of money belonging to Indian Traders in Tibet have been held-up by the Chinese Government;

(b) if so, the total estimated amounts thus held up in Tibet; and

(c) the action Government of India have taken in this regard?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) Yes, Sir. It is a fact that large sums of money mainly in the form of unpaid debts owing to Indian Traders have been held up in Tibet due to the unhelpful and obstructive attitude of the Chinese Government.

(b) The amount held up is Rs. 20 lakhs on a rough estimate.

(c) The Government of India have made a series of representations to the Chinese Government requesting for help in the recovery of these debts but there has so far been no response.

**De Jure transfer of Former French possessions in India**

**\*137. { Shri Bibhuti Mishra:  
      } Shri Tangamani:**

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 27 on the 20th November, 1961 and state:

(a) the progress made about the *de-Jure* transfer of former French territories in India; and